

ITEM NO.8

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11753/2025

[Arising out of impugned final judgment and order dated 29-05-2025 in A482 No. 4623/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAHUL GANDHI

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 170281/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 170284/2025 - EXEMPTION FROM FILING O.T.

IA No. 180114/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 47135/2025 (II-D)

IA No. 228736/2025 - CONDONATION OF DELAY IN FILING

IA No. 228737/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 228738/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 47139/2025 (II-D)

IA No. 227889/2025 - CONDONATION OF DELAY IN FILING

IA No. 227891/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 227892/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 20-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Sarim Naved, Adv.
 Ms. Maulshree Pathak, AOR
 Ms. Rupali Samuel, Adv.
 Mr. Saurabh Sagar, Adv.
 Mr. Md. Zeeshan Ahmad, Adv.
 Mr. Mohd. Noumaan, Adv.

Mr. Prasanna S., AOR
 Ms. Tarannum Cheema (vc), Adv.

Mr. Akash Singh, Adv.
 Mr. Akshay Nagarajan, Adv.
 Mr. Nikhil Bhalla, Adv.
 Mr. Sumit Kumar Siddharth, Adv.
 Ms. Injila Muslim Zaidi, Adv.
 Ms. Apoorva Singh, Adv.
 Mr. Prasanna B, Adv.

For Respondent(s) Mr. Gaurav Bhatia, Sr. Adv.
 Ms. Anasuya Choudhury, AOR
 Mr. Neelmani Guha, Adv.
 Mr. Vikas Tiwari, Adv.
 Mr. Shameen Yaser, Adv.
 Mr. Piyush Upadhyay, Adv.
 Ms. Sudha Pradhan, Adv.

Mr. Amit Singh Chauhan, Adv.
 Mr. Varun Vats, Adv.
 Mr. Arindam Bhardwaj, Adv.
 Mr. Mudit Talesara, Adv.
 Mr. Samarth Talesara, Adv.
 Mr. Ajay Kumar Talesara, AOR

Mr. Shaurya Sahay, AOR
 Mr. Aman Jaiswal, Adv.
 Mr. Ajay Kumar Prajapati, Adv.
 Ms. Palak Mathur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

An adjournment letter has been circulated by the
 learned counsel appearing for the petitioner.

Learned counsel appearing for the petitioner is
 permitted to file the rejoinder affidavit within a
 period of one week.

In the meantime, interim order shall continue.

List the matter on 04th December, 2025.

(ASHA SUNDRIYAL)
 DEPUTY REGISTRAR

(POONAM VAID)
 ASSISTANT REGISTRAR